

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.306/MP/2023

- Subject : Petition under Section 79 of the Electricity Act, 2003 seeking for in-principle approval qua occurrence of Change in Law events in terms of Article 12 of the Power Purchase Agreements executed by the Petitioner with Solar Energy Corporation of India Limited (SECI), amongst other reliefs.
- Date of Hearing : **28.11.2023**
- Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Greenko AP01 IREP Private Limited (GAPIPL)
- Respondents : Solar Energy Corporation of India Limited (SECI) and 3 Ors.
- Parties Present : Shri Hemant Singh, Advocate, GAPIPL
Shri Lakshyajit Singh, Advocate, GAPIPL
Shri Hasan Murtaza, Advocate, GAPIPL
Shri Harshit Singh, Advocate, GAPIPL
Shri Ayush Raj, Advocate, GAPIPL
Ms. Shivani Verma, Advocate, RUVNL
Ms. Swapna Seshadri, Advocate, RUVNL
Ms. Rohini Prasad, Advocate, BSPHCL
Ms. Anusha Nagarajan, Advocate, SECI
Shri Rahul Ranjan, Advocate, SECI

Record of Proceedings

At the outset, the learned counsel for the Respondents, SECI, RUVNL and BSPHCL sought three weeks' time to file reply in the matter.

2. Learned counsel for the Petitioner, however, pointed out that vide Record of Proceedings for the hearing dated 9.10.2023, the Respondents were already granted four weeks to file their respective replies and considerable period has already elapsed from the specified timeline and thus, request for further three weeks may not be a reasonable.

3. Considering the submissions made by the learned counsel for the parties, the Commission permitted the Respondents, last opportunity, to file their reply, if any, within three weeks with a copy to the Petitioner, who may file its rejoinder, within two weeks thereafter.

4. The Petition will be listed for hearing on **19.1.2024**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**

